FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHITAL INDIA PRESERVATION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shital India Preservation Private Limited
2.	Date of incorporation of corporate debtor	18/04/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC Uttar Pradesh II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120UP2011PTC044402
5.	Address of the registered office and principal office (if any) of corporate debtor	Mohmmadpur, Sarai Jawai Etawah Road, Firozabad, Shikohabad, Uttar Pradesh, India, 205135
6.	Insolvency commencement date in respect of corporate debtor	26/10/2026 (Order was uploaded on 29/10/2026 on the NCLT portal)
7.	Estimated date of closure of insolvency resolution process	24/04/2027 i.e., 180 days from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Tanveer Ilahi Reg. No- IBBI/IPA-001/IP-P-02553/2021-2022/13874
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-158/At. No. IV/145, Jaitpur Extn-II, Badarpur Near Rampali School, New Delhi-110044 Email Id: ip.tanveerilahi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1754, Ashiyana Colony Opposite Government Girls Inter College Hapur Road, Meerut, Uttar Pradesh, India 250002 Email Id: ip.tanveerilahi@gmail.com cirp.shitalindia@gmail.com
11.	Last date for submission of claims	12/11/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Physical Address: Not Applicable in view of Column 13

Tanveer Ilahi.

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench at Prayagraj has ordered the commencement of a corporate insolvency resolution process of the Shital India Preservation Private Limited on 26/10/2026 (Order was uploaded on 29/10/2026 on the NCLT portal).

The creditors of Shital India Preservation Private Limited, are hereby called upon to submit their claims with proof on or before 12/11/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA: **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/
Tanveer Ilahi
Interim Resolution Professional
Reg. No- IBBI/IPA-001/IP-P-02553/2021-2022/13874

Date: 30/10/2026
Place: New Delhi

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH, PRAYAGRAJ
ORIGINAL COMPANY JURISDICTION
IN
COMPANY PETITION CP (CAA) NO. 25 / ALD / 2026
CONNECTED WITH
COMPANY APPLICATION CA (CAA) NO. 18 / ALD / 2026
[Under Section 230 and 232 of the Companies Act, 2013]
IN THE MATTER OF THE COMPANIES ACT, 2013
AND
IN THE MATTER OF SCHEME OF AMALGAMATION OF

LGS HOLDINGS PRIVATE LIMITED, a Company incorporated under the Companies Act, 2013 having its Registered Office at D-3/A, Panki Industrial Estate, Kanpur – 208022 (U.P.) having Corporate Identification Number U64990UP2019PTC124957within the jurisdiction of this Tribunal.

Petitioner Amalgamating / Transferor Company No.1

AND

KPR-C HOLDINGS PRIVATE LIMITED, a Company incorporated under the Companies Act, 2013 having its Registered Office at 'Sukhdham', Flat No. E-2, 7/17 (9-10), Tilak Nagar, Kanpur – 208002 (U.P.) having Corporate Identification Number U64990UP2019PTC119626 within the jurisdiction of this Tribunal.

Petitioner Amalgamating/ Transferor Company No. 2

AND

BNPR-A HOLDINGS PRIVATE LIMITED, a Company incorporated under the Companies Act, 1956 having its Registered Office at 'Sukhdham', Flat No. E-2, 7/17 (9-10), Tilak Nagar, Kanpur – 208002 (U.P.) having Corporate Identification Number U64990UP2000PTC025270 within the jurisdiction of this Tribunal.

Petitioner Amalgamating / Transferor Company No. 3

AND

BNPR-B HOLDINGS PRIVATE LIMITED, a Company incorporated under the Companies Act, 2013 having its Registered Office at 'Sukhdham', Flat No. E-2, 7/17 (9-10), Tilak Nagar, Kanpur – 208002 (U.P.) having Corporate Identification Number U64990UP2016PTC083415 within the jurisdiction of this Tribunal.

Petitioner Amalgamating / Transferor Company No. 4

AND

KPR-A HOLDINGS PRIVATE LIMITED, a Company incorporated under the Companies Act, 1956 having its Registered Office at 'Sukhdham', Flat No. E-2, 7/17 (9-10), Tilak Nagar, Kanpur – 208002 (U.P.) having Corporate Identification Number U64200UP1987PTC009240 within the jurisdiction of this Tribunal.

Petitioner Amalgamating / Transferor Company No. 5

AND

NALINI BUILDCON PRIVATE LIMITED, a Company incorporated under the Companies Act, 2013 having its Registered Office at 'Sukhdham', Flat No. E-2, 7/17 (9-10), Tilak Nagar, Kanpur – 208002 (U.P.) having Corporate Identification Number U64990UP2014PTC065173 within the jurisdiction of this Tribunal.

Petitioner Amalgamating / Transferor Company No. 6

AND

RKL HOLDINGS PRIVATE LIMITED, a Company incorporated under the Companies Act, 2013 having its Registered Office at 'Sukhdham', Flat No. E-2, 7/17 (9-10), Tilak Nagar, Kanpur – 208002 (U.P.)having Corporate Identification Number U64990UP2019PTC113226 within the jurisdiction of this Tribunal.

Petitioner Amalgamating / Transferor Company No. 7

AND

KLPR-B HOLDINGS PRIVATE LIMITED, a Company incorporated under the Companies Act, 1956 having its Registered Office at 'Sukhdham', Flat No. E-2, 7/17 (9-10), Tilak Nagar, Kanpur – 208002 (U.P.) having Corporate Identification Number U64990UP2001PTC026285 within the jurisdiction of this Tribunal.

Petitioner Amalgamating / Transferor Company No. 8

AND

TANYA CAPITAL PRIVATE LIMITED, a Company incorporated under the Companies Act, 1956 having its Registered Office at 'Sukhdham', Flat No. E-2, 7/17 (9-10), Tilak Nagar, Kanpur – 208002 (U.P.) having Corporate Identification Number U64990UP2004PTC028236 within the jurisdiction of this Tribunal.

Petitioner Amalgamating / Transferor Company No. 9

AND

ANJALI CAPFIN PRIVATE LIMITED, a Company incorporated under the Companies Act, 1956 having its Registered Office at 'Sukhdham', Flat No. E-2, 7/17 (9-10), Tilak Nagar, Kanpur – 208002 (U.P.) having Corporate Identification Number U66309UP1999PTC024276 within the jurisdiction of this Tribunal.

Petitioner Amalgamating/ Transferor Company No. 10

AND

SHRUTI FINSEC PRIVATE LIMITED, a Company incorporated under the Companies Act, 1956 having its Registered Office at 'Sukhdham', Flat No. E-2, 7/17 (9-10), Tilak Nagar, Kanpur – 208002 (U.P.) having Corporate Identification Number U66309UP1996PTC020813 within the jurisdiction of this Tribunal.

Petitioner Amalgamating / Transferor Company No. 11

WITH

LTS HOLDINGS PRIVATE LIMITED, a Company incorporated under the Companies Act, 1956 having its Registered Office at Sukhdham', Flat No. E-2, 7/17 (9-10), Tilak Nagar, Kanpur – 208002 (U.P.) having Corporate Identification Number U64990UP1981PTC005446 within the jurisdiction of this Tribunal.

Petitioner Amalgamated/ Transferee Company

(For the sake of brevity, Petitioner Amalgamating / Transferor Companies No. 1 to 11 and Petitioner Amalgamated/ Transferee Company are hereinafter collectively referred to as 'Petitioner Companies')

NOTICE OF PETITION

A Company Petition CP (CAA) No. 25 / ALD / 2026 ("Petition") connected with Company Application CA (CAA) No. 18 / ALD / 2026 under Section 230 to 232 of the Companies Act, 2013 for sanctioning the Scheme of Amalgamation between LGS Holdings Private Limited ('Petitioner Amalgamating / Transferor Company No. 1'), KPR-C Holdings Private Limited ('Petitioner Amalgamating / Transferor Company No. 2'), BNPR-A Holdings Private Limited ('Petitioner Amalgamating / Transferor Company No. 3'), BNPR-B Holdings Private Limited ('Petitioner Amalgamating / Transferor Company No.4'), KPR-A Holdings Private Limited ('Petitioner Amalgamating / Transferor Company No. 5'), Nalini Buildcon Private Limited ('Petitioner Amalgamating / Transferor Company No. 6'), RKL Holdings Private Limited ('Petitioner Amalgamating / Transferor Company No.7'), KLPR-B Holdings Private Limited ('Petitioner Amalgamating / Transferor Company No. 8'), Tanya Capital Private Limited ('Petitioner Amalgamating / Transferor Company No. 9'), Anjali Capfin Private Limited ('Petitioner Amalgamating / Transferor Company No.10'), Shruti Finsec Private Limited ('Petitioner Amalgamating / Transferor Company No.11') with LTS Holdings Private Limited ('Petitioner Amalgamated / Transferee Company') (collectively referred to as 'Petitioner Companies') was presented jointly by the Petitioner Companies and heard on 15th October, 2026 by the Hon'ble National Company Law Tribunal, Allahabad Bench, Prayagraj ("Tribunal").The said Petition is fixed for hearing before the Hon'ble Tribunal on **3rd December, 2026** vide Tribunal's Order dated 15th October, 2026.

Any person desirous of supporting or opposing the said Petition should send to the concerned Petitioner Companies at their respective Registered offices, notice of his intention, signed by him or his counsel, with his name and address, so as to reach the Hon'ble Tribunal and the Petitioner Companies at their Registered Offices on or before the date of hearing fixed by the Hon'ble Tribunal i.e. the 3rd December, 2026. Where such person seeks to oppose the Petition, the grounds of opposition supported by an affidavit shall be furnished with such notice.

A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Date: 30th October, 2026 **(DHARNA BERI)** **(ABHAY PRATAP SINGH)**
Place: Kanpur Authorised Representatives for the Petitioner Companies

---

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-H FL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) mad with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower dears the dues of the **"IIFL HFL"** together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Pankaj, Mrs. Sonali Gupta Pankaj Enterprises **(Prospect No IL10583495)**	All that piece and parcel of H.No.201 Village Usawan Ward No.1 The. Dataganj, Usawan, Near Hospital, Budaun, Uttar Pradesh, 243621, INDIA 243621 Area Admeasuring (IN SQ. FT.): Property Type: Area_Admeasuring Property Area: 645	**Rs. 437780/-** (Rupees Four Lakh Thirty Seven Thousand Seven Hundred and Eighty Rupees Only)	05-01-2026	28-10-2026
Mr. Bablu Mr. Netram, Mrs. Mamta Bablu Setring Store **(Prospect No IL10761792)**	All that piece and parcel of Gata No.538, Village Hadura, Ushait, Budaun, UP 243601 Area Admeasuring (IN SQ. FT.): Property Type: Area_Admeasuring Property Area: 1130	**Rs. 451790/-** (Rupees Four Lakh Fifty One Thousand Seven Hundred & Ninety Rupees Only)	09-06-2026	28-10-2026
Mrs. Sunita Mr. Jang Bahadur Sunita Milk Dairy **(Prospect No IL10895896)**	All that piece and parcel of Vill. Sarai Pipria, Tehsil Dataganj, Dataganj, Near Mandir, Budaun, Uttar Pradesh, India, 243635 Area Admeasuring (in Sq.Ft.): Property Type: Land_Area, Built_Up_Area Property Area: 450.00, 550.00	**Rs. 479348/-** (Rupees Four Lakh Seventy Nine Thousand Three Hundred and Forty Eight Rupees Only)	09-01-2026	28-10-2026

For, further details please contact to Authorised Officer at **Branch Office :** 1017, 10th Floor, Cyber Heights, TC 2/2 and TC 5/5, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010 **or Corporate Office :** IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

PLACE : LUCKNOW | DATE : 31.10.2026 **SD/-, AUTHORISED OFFICER, FOR IIFL HOME FINANCE LIMITED**

U.P. State Sugar & Cane Development Corp. Ltd.
Unit- Pipraich, At & Po.- Pipraich Distt.- Gorakhpur-273152
(Subsidiary U.P. State Sugar Corporation Limited)
E-mail: upsscdclpipraich2018@gmail.com • GST No. 09AAACU5951D6Z7
Registered Office: Vipin Khand, Gomti Nagar, Lucknow (U.P.)-226010

जेम-पोर्टल निविदा सूचना

इस इकाई के पेराई सत्र 2026-27 हेतु जेम-पोर्टल के माध्यम से इच्छुक अनुभवी आपूर्तिकर्ताओं/ठेकेदारों से निम्नलिखित सामानों की आपूर्ति/ठेके के माध्यम से कराये जाने वाले कार्यों हेतु निविदा जेम-पोर्टल के माध्यम से आमंत्रित की जाती है जिसका सम्पूर्ण विवरण जेम-पोर्टल https://gem.gov.in पर देखा जा सकता है।

क्र. सं.	कार्य का विवरण	जेम बिड्स संख्या	निविदा की प्रारंभिक तिथि	निविदा भरने की अन्तिम तिथि
1.	शुगर बैग हैण्डलिंग	GEM/2026/B/8210524	28.10.2026	09.11.2026
2.	जनरल इलैक्ट्रिक स्पेयर्स	GEM/2026/B/8212516	28.10.2026	09.11.2026
3.	ब्वायलर टेस्ट किट	GEM/2026/B/8201075	26.10.2026	05.11.2026

किसी भी एक निविदा अथवा समस्त निविदा निरस्त करने का अधिकार प्रधान प्रबन्धक के पास सुरक्षित रहेगा। संपर्क अधिकारी क्रय प्रभारी मोबाइल नं. 6307854509, मुख्य रसायनज्ञ मोबाइल नं. 9265735574

पत्रांक: PIP/2026-27/विज्ञापन/1318 दिनांक: 29/10/2026

नवदीप शुक्ला (पी.सी.एस.)
प्रधान प्रबंधक

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (II FL-H FL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) mad with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower dears the dues of the **"IIFL HFL"** together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)/	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Amar Pal Mrs. Rakhi Devi Jai , Mata Garments **(Prospect No IL10855186)**	All That Piece And Parcel Of Property Khasra No.583, Village Kartauli, Binawar, Budaun, Uttar Pradesh 243634 Area Admeasuring (IN SQ. FT.): Property Type: Area_ Admeasuring Property Area: 720	**Rs. 458626/-**Rupees Four Lakh Fifty Eight Thousand Six Hundred and Twenty Six Rupees Only	09-06-2026	28-10-2026

For,further details please contact to Authorised Officer at **Branch Office:** 1017, Tenth Floor, Cyber Heights, TC 2/2 and TC 5/5, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010 **or Corporate Office :** IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Place : Uttar Pradesh
Date : 31.10.2026

Sd/-,
Authorised Officer, For IIFL Home Finance Ltd.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SHITAL INDIA PRESERVATION PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Shital India Preservation Private Limited
2.	Date of incorporation of corporate debtor	18/04/2011
3.	Authority under which corporate debtor is incorporated/registered	ROC Uttar Pradesh II
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U74120UP2011PTC044402
5.	Address of the registered office and principal office (if any) of corporate debtor	Mohmmadpur, Sarai Jawai Etawah Road, Firozabad, Shikohabad, Uttar Pradesh, India, 205135
6.	Insolvency commencement date in respect of corporate debtor	26/10/2026 (Order was uploaded on 29/10/2026 on the NCLT portal)
7.	Estimated date of closure of insolvency resolution process	24/04/2027 i.e., 180 days from Insolvency Commencement Date
8.	Name and registration number of the in solvency professional acting as interim resolution professional	Tanveer Ilahi Reg. No- IBBI/IPA-001/IP-P-02553/2021-2022/13874
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-158/At. No. IV/145, Jaitpur Extn-II, Badarpur Near Rampali School, New Delhi-110044 Email Id: ip.tanveerilahi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1754, Ashiyana Colony Opposite Government Girls Inter College Hapur Road, Meerut, Uttar Pradesh, India 250002 Email Id: ip.tanveerilahi@gmail.com cirp.shitalindia@gmail.com
11.	Last date for submission of claims	12/11/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Physical Address: Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench at Prayagraj has ordered the commencement of a corporate insolvency resolution process of the Shital India Preservation Private Limited on 26/10/2026 (Order was uploaded on 29/10/2026 on the NCLT portal).

The creditors of Shital India Preservation Private Limited, are hereby called upon to submit their claims with proof on or before 12/11/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA: Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-Tanveer Ilahi
Interim Resolution Professional
Reg. No- IBBI/IPA-001/IP-P-02553/2021-2022/13874

Date: 30/10/2026
Place: New Delhi

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

SYMBOLIC POSSESSION NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: 1st Floor, KH No. 700, Sarsawan Pargana, Arjunganj, Near- Bhatia Bakery & Axis Bank, Lucknow Uttar Pradesh- 226002.

Whereas

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Mohammad Ateeq (Borrower), Nilofar Khan (Co-Borrower), 296/14 Hata Sangi Beg Near Akbari Gate Lucknow, UP Lucknow 226007, LHLKS00001488663	House No. C-5628 Block C Sector 12 Situated In Rajajipuram District Lucknow 226017 Uttar Pradesh Bounded By- North By: 5 Mtr Wide Road, South By: 6 Mtr Wide Road , East By: House No-C-5630, West By : House No-C-5626./ Date of Possession 27-Oct-26	14-07-2026 Rs. 22,73,135.82/-	Lucknow-South
2.	Mohammad Ateeq (Borrower) , Nilofar Khan (Co-Borrower), 296/14 Hata Sangi Beg Near Akbari Gate Lucknow, UP Lucknow 226007, LHLKS00001488664	House No. C-5628 Block C Sector 12 Situated In Rajajipuram District Lucknow 226017 Uttar Pradesh Bounded By- North By: 5 Mtr Wide Road, South By: 6 Mtr Wide Road, East By: House No-C-5630, West By: House No-C-5626/ Date of Possession 27-Oct-26	14-07-2026 Rs. 66,615.76/-	Lucknow-South

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : October 31, 2026, Place: Lucknow — Authorized Office, ICICI Home Finance Company Limited

---

REFORM ARC LIMITED
(Formerly known as Reliance Asset Reconstruction Company Limited)
2nd Floor, ICC Chambers-II, Saki Vihar Road, Near MTNL Office, Powai, Mumbai, Maharashtra - 400072 T +91 22 6895 9000

PUBLIC NOTICE FOR E-AUCTION SALE OF SECURED ASSETS

REFORM ARC LIMITED (Formerly known as Reliance Asset Reconstruction Company Limited) called as "RARC", acting in its capacity as Trustee of "RARC 068 Trust is an assignee and a secured creditor of below mentioned borrowers by virtue of Assignment Agreement dated 30.03.2022 executed with Indian Overseas Bank.

The undersigned in exercise of powers conferred under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Security Interest (Enforcement) Rules, 2002 hereby give notice to public in general that the below mentioned property shall be sold by way of "online e-auction" for recovery of dues. The properties shall be sold strictly on "AS IS WHERE IS", "AS IS WHAT IS" and "NO RECOURSE" basis apart from other terms mentioned below.

Name of Borrower/ Guarantors/ Mortgagors
M/s Silk Palace (Proprietor- Mr Samshad Ahmed) At: - R/o Shop No 9, Second Floor, Universal Complex, 8 Balmiki Marg, Lalbagh Ward-Hazratganj, Lucknow
Outstanding dues as on dt. 22.10.2026:- Rs. 33,26,015.29/- (Rupees Thirty Three Lakhs Twenty Six Thousand Fifteen Hundred and Paisa Twenty Nine Only).
This Property is in physical possession of REFORM ARC
DESCRIPTION OF IMMOVABLE THE PROPERTIES
All that Part and Parcel of the Commercial Property situated at Shop No. 9, Second Floor, Universal Complex, 8 Balmiki Marg, Lalbagh, Ward- Hazaratganj, Lucknow, Measuring area 11.895 Sq. Mtr by Mr. Samshad Ahmed Proprietor Silk Palace. Boundaries- On The North by- Shop Other, On The South by – Lane On The East by- Common Passage, On The West by- Shahi Masjid
RESERVE PRICE:- Rs.3,50,000/- (Rupees Three Lakhs Fifty Thousand Only) **EMD AMOUNT:- Rs.35,000/- (Rupees Thirty Five Thousand Only)**
Details Of Auction Events: - Inspection Date of Property : 02.11.2026 from 11.00 A.M. to 01.00 P.M. **Last date for bid submission : 16.11.2026** **Date of E-auction : 17.11.2026 between 12:00 P.M. to 01:00 P.M. (with extension of 5 minutes each)**

TERMS AND CONDITIONS OF E-AUCTION SALE

1. The property shall not be sold below the reserve price and sale shall be subject to confirma-tion by REFORM ARC LIMITED (Formerly known as Reliance Asset Reconstruction Company Limited) as secured creditor. The properties shall be sold strictly on "AS IS WHERE IS", "AS IS WHAT IS" and "NO RECOURSE".
2. The E-Auction shall be conducted through REFORM ARC LIMITED (Formerly known as Reli-ance Asset Reconstruction Company Limited) approved service provider M/s ARCA EMART PRIVATE LIMITED through the website: **https://www.Auctionbazaar.com.** De-tailed terms and conditions of the E-Auction, Bid Form, and Tender Documents are available on: **www.rarc.co.in** and **https://www.auctionbazaar.com.**
3. Intending bidders must possess a valid e-mail ID. The Participation ID and Password will be communicated only through e-mail by the E-Auction service provider.
4. Interested bidders shall submit the duly filled Bid Form along with proof of EMD deposit and self-attested KYC documents (PAN Card, Aadhaar Card, etc.) to the Authorized Officer at: **REFORM ARC LIMITED (Formerly known as Reliance Asset Reconstruction Company Limited) 2nd floor ICC Chambers, Saki Vihar Road, Near MTNL Telephone Exchange, Powai Mumbai 400072 and by email to himanshu.yadav@rarc.co.in and Narendra.r.shukla@rarc.co.in. Last date of submission of Bid Form is 16.11.2026.** Bid Forms received late or without EMD shall be summarily rejected.
5. Neither REFORM ARC LIMITED nor the service provider shall be responsible for any failure on the part of the bidder due to internet/network issues, power failure, or technical lapses. Bidders are advised to make adequate alternative arrangements.
6. All bidders shall comply with the provisions of Section 29A of the Insolvency and Bank-ruptcy Code, 2016.
7. **Earnest Money Deposit (EMD) shall be deposited through RTGS/NEFT fund transfer to Current Account No: 040211010000004, Name of the Bank: Union Bank of India, Branch: Mumbai, Name of the Beneficiary: "REFORM ARC Limited", IFSC Code: UBIN0590070.** Please note that the Cheque/Demand Draft shall not be accepted towards EMD.
8. **The balance sale consideration amount will be remitted in Current Account No. '024702000003168, Name of the Bank: Indian Overseas Bank. Branch: San-tacruz(W), Name of the Beneficiary: RARC 068 Trust, IFSC Code: IOBA0000247 through RTGS/NEFT.**
9. **Bids below the Reserve Price and/or without EMD shall not be accepted. Bid increment amount shall be in multiples of Rs. 20,000/- (Rupees Twenty Thousand Only) for property. In case of a sole bidder, at least one incremental bid shall be mandatory.**
10. The successful bidder shall deposit 25% of the sale consideration (inclusive of EMD) immedi-ately upon being declared successful bidder and the balance 75% within 15 days from the date of confirmation of sale.
11. In default of payment within the prescribed period, the amount already deposited including EMD shall stand forfeited without further notice. However, extension of time may be granted at the sole discretion of the Authorized Officer.
12. EMD of unsuccessful bidders shall be refunded without interest after completion of the auc-tion process.
13. The particulars specified herein are stated to the best of the knowledge and belief of the Au-thorized Officer. However, the Authorized Officer shall not be responsible for any error, mis-statement, or omission.
14. The undersigned Authorized Officer reserves the absolute right to accept or reject any bid or to adjourn/postpone/cancel the auction without assigning any reason whatsoever.
15. Prospective bidders are advised to conduct independent due diligence regarding encum-brances, title, measurement, liabilities, and condition of the property before submitting bids. No claim shall be entertained thereafter.
16. All statutory dues, taxes, ch**arges, stamp duty, registration charges, transfer charges, and any other incidental expenses relating to the sale shall be borne solely by the successful purchas-er.**
17. **For further details, contact Mr. Himanshu Yadav, Legal, Mobile No. 9892049543 & Mr. Narendra Shukla, AVP-Resolution, Mobile No-9321339065.**
18. **The Sale Certificate shall be issued solely in the name of the successful bidder. No request for addition, deletion, substitution, or change of name(s) shall be entertained under any circum-stances. The Sale Certificate shall be issued only upon receipt of the full sale consideration and confirmation of the sale by the Secured Creditor.**

THIS NOTICE WILL ALSO SERVE AS STATUTORY 15 DAYS NOTICE TO THE BORROWER/GUARANTORS/MORTGAGOR UNDER SARFAESI ACT AND RULES MADE THEREUNDER.

Place: Lucknow
Date:31.10.2026

Authorized Officer
REFORM ARC LIMITED
(Formerly known as Reliance Asset Reconstruction Company Limited)

GRIHUM HOUSING FINANCE LIMITED
Registered Office: 6th Floor, B Building, Ganga Trueno, Lohegaon, Pune, Maharashtra 411014

APPENDIX IV (See rule 8(1))
POSSESSION NOTICE
(For Immovable Property)

Whereas, the undersigned being the Authorised Officer of **Grihum Housing Finance Limited** herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on the dates as mentioned herein below. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1	**RAMJAN KURASI, NOORJHAN BEGUM**	All That Piece And Parcel Of The Property Situated At Arazi No. Mi. 224 Measuring 350 Sq.Ft. I.E. 32.527 Sq.Mtr Situated At Mauza Manduadih, Pargana Dehat Amanat Tehsil Sadar Distt. Varanasi. Boundaries (As Per Sale Deed):- **East-** 3 Feet Wide Gali T/A Land Of Raviya Begum And Baba Nizamuddin. **West-** House Of Shanti Devi. **North-** Land Of Nijamuddin Kurasi **South-** Land Of Rashidimadi	**29/10/2026**	**10/08/2026**	**Loan No. LAP0055200000005056501 Rs. 544086/-** (Rupees Five Lacs Forty Four Thousand Eighty Six Only) payable **as on 10/08/2026** along with in-terest @ 17.85 % p.a. till the realization.
2.	**Inder Nath Khattri, Shreenath Khatri, Sunita Khattri**	All That Piece And Parcel Of The House No. D. 38/24-B-1 Area 387 Sq.Ft.2situated At Mo-halla Hauza Katora, Ward Dashashwamedh, Teh. & Distt. Varanasi. And Boundaries Of The Plot (As Per Technical Report) **East-** Common Passage Of D. 38/24, 24a & 24b **West-** Public Lane. **North-** Premises No. D. 32/25. **South-** Premises No. D. 38/24. **Total Admea-suring Area- 387 Sq.Ft.**	**29/10/2026**	**09/07/2026**	**Loan No. HF0055H20100259 Rs. 1518406/-** (Rupees Fifteen Lakh Eighteen Thousand Four Hundred Six Only) payable **as on 09/07/2026** along with interest @ 17.7 % p.a. till the realization.
3.	**SANDEEP, SAROJA**	All That Piece And Parcel Of The Arazi No. 89, Measuring 714 Sq.Ft. I.E. 66.356 Sq.Mtr Situated At Mauza Basantpura, Pargana Kolsala Tehsil Pindra Distt. Varanasi. **East-** House Of Vittan Devi. **West-** Rest Part Of Lande Of Dooner Manju Devi **North** - Kachha Rasta 8 Feet Wide. **South-** Land Of Babulal.	**29/10/2026**	**11/05/2026**	**Loan No. HL00055000000005049281 Rs. 846021/-** (Rupees Eight Lakh FourtySix Thousand TwentyOne Only) payable **as on 11/05/2026** along with in-terest @ 16.6 % p.a. till the realization.
4.	**AJAY KUMAR SHUKLA, KIRAN SHUKLA**	All The Piece And Parcel Of House Built On Plot No.5 Part Of Khasra No.1018 Area- 1800 Sq Ft. Situated At Vill-Khandedev, Pargana-Bijnur Tehsil-Sarojni Nagar & Dist- Lucknow. And **Boundaries Of The Plot: East:** Plot Deegr **West:** 25 Ft Wide Road **North:** Plot No.6 **South:** 25 Ft Wide Road **Admeasuring Area: 1800 Sq. Ft.**	**28/10/2026**	**11/11/2025**	**Loan No. HL00630100000005021311 Rs. 4097712/-** (Rupees Fourty Lakh NinetySeven Thousand Seven Hundred Twelve Only) payable as on **11/11/2025** along with interest @ 13.35 % p.a. till the realization.

In any case if there is any difference between the contents of local language publication and English newspaper publication, the content, of the English newspaper language published in Financial Express shall be prevail

Date: 31.10.2026
Place: UTTAR PRADESH

Sd/- Authorised Officer,
Grihum Housing Finance Limited

INVENT ASSETS SECURITISATION & RECONSTRUCTION PRIVATE LIMITED **invent**

Regd Office: Bakhtawar, Suite 'B', Ground Floor, Backbay Reclamation Scheme Block III, 229, Nariman Point, Mumbai – 400021.

[Appendix – IV-A] [See proviso to rule 8 r/w rule 9]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

PUBLIC E- AUCTION CUM SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY ("SECURED ASSET") OF MR. ANWAR ALI ("BORROWER") UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("SARFAESI ACT") READ WITH PROVISO TO RULE 8 AND RULE 9 OF THE SECURITY INTEREST ENFORCEMENT RULES, 2002.

Notice is hereby given to the public in general and to the Borrower(s), Co-Borrower(s) and/or Mortgagor(s) in particular that the under mentioned property(s) was mortgaged to **Piramal Capital & Housing Finance Limited** (hereinafter referred to as "Piramal") and subsequently, the dues of the below mentioned Borrower(s), Co-Borrower(s) and/or Mortgagor(s) along with underlying security interest were assigned in favour of **Invent Assets Securitisation & Reconstruction Private Limited** (hereinafter referred to as "INVENT") by Piramal vide registered Assignment Agreement dated **07.10.2024. Physical possession** of under mentioned property had been taken by the Authorised Officer of Piramal on **03.07.2024** and now will be sold on "As is where is", "As is what is", and "Whatever there is" and "No recourse Basis" by way of public E- Auction on **16.11.2026** for the recovery of dues detailed as under.

The public E- Auction is through Swiss Challenge Method and based on an existing offer in hand (Existing Offeror/Anchor Bidder). Parties interested to buy the property may increase their bid by the Bid Increase Amount mentioned below than the existing offer in hand/Reserve Price. The first right to refusal to match the higher offer will be with the Anchor Bidder and in case the Anchor Bidder fails to match the higher price; the property may be sold to such b

एसपीआर ऑटो टेक्नोलॉजीज लिमिटेड
(पूर्व में श्रीराम पिस्टन्स एंड रिंग्स लिमिटेड)

CIN : L29112DL1963PLC004084
पंजीकृत कार्यालय : तीसरी मंजिल, हिमालया हाउस, 23, कस्तूरबा गांधी मार्ग, नई दिल्ली – 110 001, फोन : +91 11 2331 5941
E-mail : compliance.officer@shrirampistons.com, Website : www.shrirampistons.com

30 सितंबर, 2026 को समाप्त तिमाही एवं छह महीने हेतु अनंकेक्षित वित्तीय परिणामों का सारांश

(लाख प्रतिशेयर रू. में प्रति शेयर विवरण को छोड़कर)

	विवरण	समेकित					
		तीन माह समाप्त सितंबर 30, 2026	तीन माह समाप्त जून 30, 2026	तीन माह समाप्त सितंबर 30, 2025	अवधि समाप्त सितंबर 30, 2026	अवधि समाप्त सितंबर 30, 2025	वर्ष समाप्त मार्च 31, 2026
		अनंकेक्षित	अनंकेक्षित	अनंकेक्षित	अनंकेक्षित	अनंकेक्षित	अनंकेक्षित
1.	परिचालनों से कुल आय	**16,746**	14,992	10,427	**31,738**	20,344	45,713
2.	अवधि हेतु शुद्ध लाभ/(हानी) (कर, असाधारण मदों से पहले)	**2,129**	1,952	1,924	**4,081**	3,754	7,776
3.	अवधि हेतु कर से पहले शुद्ध लाभ/(हानी) (असाधारण मदों के बाद)	**2,129**	1,952	1,924	**4,081**	3,754	7,505
4.	अवधि हेतु कर के बाद शुद्ध लाभ/(हानी) (असाधारण मदों के बाद)	**1,623**	1,477	1,421	**3,100**	2,770	5,614
5.	अवधि हेतु कुल व्यापक आय [अवधि हेतु लाभ/(हानी) (कर के बाद) शामिल एवं अन्य व्यापक आय (कर के बाद)]	**1,664**	1,498	1,419	**3,162**	2,738	5,649
6.	इक्विटी शेयर पूंजी (प्रत्येक शेयर का अंकित मूल्य रू. 10/-)	**464**	440	440	**464**	440	440
7.	अन्य इक्विटी (पुनर्मूल्यांकन आरक्षित को छोड़कर)	**NA**	NA	NA	**NA**	NA	28,473
8.	**आय प्रति इक्विटी शेयर** (रू. 10/- प्रति) संचालन के जारी रखने और छोड़ने हेतु						
	(i) मूल	**35.13**	32.78	31.76	**67.94**	62.11	125.43
	(ii) तरल	**35.13**	32.78	31.76	**67.94**	62.11	125.43

स्टैंडअलोन वित्तीय परिणामों की जानकारी नीचे दी गई है :

(लाख प्रतिशेयर रू. में प्रति शेयर विवरण को छोड़कर)

	विवरण	स्वतंत्र					
		तीन माह समाप्त सितंबर 30, 2026	तीन माह समाप्त जून 30, 2026	तीन माह समाप्त सितंबर 30, 2025	अवधि समाप्त सितंबर 30, 2026	अवधि समाप्त सितंबर 30, 2025	वर्ष समाप्त मार्च 31, 2026
		अनंकेक्षित	अनंकेक्षित	अनंकेक्षित	अनंकेक्षित	अनंकेक्षित	अनंकेक्षित
1.	परिचालनों से कुल आय	**10,500**	9,627	8,979	**20,127**	17,601	36,261
2.	अवधि हेतु शुद्ध लाभ/(हानी) (कर, असाधारण मदों से पहले)	**1,588**	1,507	1,798	**3,095**	3,541	7,055
3.	अवधि हेतु कर से पहले शुद्ध लाभ/(हानी) (असाधारण मदों के बाद)	**1,588**	1,507	1,798	**3,095**	3,541	6,818
4.	अवधि हेतु कर के बाद शुद्ध लाभ/(हानी) (असाधारण मदों के बाद)	**1,189**	1,119	1,339	**2,308**	2,637	5,137
5.	अवधि हेतु कुल व्यापक आय [अवधि हेतु लाभ/(हानी) (कर के बाद) शामिल एवं अन्य व्यापक आय (कर के बाद)]	**1,203**	1,142	1,337	**2,345**	2,602	5,171
6.	इक्विटी शेयर पूंजी (प्रत्येक शेयर का अंकित मूल्य रू. 10/-)	**464**	440	440	**464**	440	440
7.	अन्य इक्विटी (पुनर्मूल्यांकन आरक्षित को छोड़कर)	**NA**	NA	NA	**NA**	NA	28,284
8.	**आय प्रति इक्विटी शेयर** (रू. 10/- प्रति) संचालन के जारी रखने और छोड़ने हेतु						
	(i) मूल	**26.34**	25.40	30.40	**51.77**	59.87	116.60
	(ii) तरल	**26.34**	25.40	30.40	**51.77**	59.87	116.60

टिप्पणियां : 1.उपरोक्त विवरण सेबी (सूचीयन तथा अन्य उद्घाटन अपेक्षा) विनियमन 2015 के विनियमन 33 के अंतर्गत स्टॉक एक्सचेंज के पास दाखिल की गई तिमाही व छमाही के वित्तीय परिणामों के विस्तृत प्रारूप का सार है। तिमाही व छमाही के वित्तीय परिणामों का सम्पूर्ण प्रारूप स्टॉक एक्सचेंज की वेबसाईट NSE (www.nseindia.com) एवं BSE (www.bseindia.com) तथा कम्पनी की वेबसाईट (www.shrirampistons.com) पर भी उपलब्ध है। 2. उपरोक्त अनंकेक्षित परिणामों की समीक्षा ऑडिट समिति द्वारा 30 अक्टूबर, 2026 को आयोजित अपनी बैठक में सिफारिश की गई है और निदेशक मंडल द्वारा 30 अक्टूबर, 2026 को आयोजित अपनी बैठक में रिकॉर्ड पर लिया गया है।

SCAN ME

बोर्ड के लिए तथा उनकी ओर से
हस्ता./-
(कृष्णकुमार श्रीनिवासन)
प्रबंध निदेशक एवं सीईओ

स्थान : कोयम्बटूर
दिनांक : 30 अक्टूबर, 2026

हस्ता./-
(हेम प्रकाश सर्राफ)
मुख्य वित्तीय अधिकारी

पीरामल फाइनेंस लिमिटेड (पीएफएल)
पंजीकृत कार्यालय पताः यूनिट नं. 601, 6वीं मंजिल पीरामल अमिटी बिल्डिंग, पीरामल अगस्त्य कॉर्पोरेट पार्क, कमानी जंक्शन, फायर स्टेशन के सामने, एलबीएस मार्ग, कुर्ला (पश्चिम), मुंबई–400070
सीआईएनः L64910MH1984PLC032639, वेबसाइट : www.piramalfinance.com

मांग सूचना

वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित अधिनियम, 2002 की धारा 13(2) के तहत, सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 3(1) के साथ पठित। अधोहस्ताक्षरी वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित अधिनियम, 2002 (उक्त अधिनियम) के प्रवर्तन के तहत पीरामल फाइनेंस लिमिटेड (पीएफएल) (पूर्व में पीरामल कैपिटल एंड हाउसिंग फाइनेंस लिमिटेड) का प्राधिकृत अधिकारी है। सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, प्राधिकृत अधिकारी ने उक्त अधिनियम की धारा 13(2) के तहत मांग नोटिस जारी कर आह्वान किया है निम्नलिखित उधारकर्ता(ओं) (''उक्त उधारकर्ता'') को जारी किए गए संबंधित मांग नोटिस में उल्लिखित राशि चुकाने के लिए नीचे दिया गया है। उपरोक्त के संबंध में, एक बार फिर उक्त उधारकर्ता को इस नोटिस के प्रकाशन से 60 दिनों के भीतर पीएफएल को भुगतान करने का नोटिस दिया जाता है। नीचे दी गई तारीखों से भुगतान और/या वसूली की तारीख तक, अन्य दस्तावेजों/लेखों के साथ पठित ऋण समझौते के तहत देय, उक्त मांग नोटिस में बताए गए अतिरिक्त ब्याज के साथ, नीचे दर्शाई गई राशियों, यदि कोई हो, उक्त उधारकर्ता(ओं) द्वारा निष्पादित। ऋण के उचित पुनर्भुगतान के लिए सुरक्षा के रूप में, निम्नलिखित परिसंपत्तियों को क्रमशः उक्त उधारकर्ता द्वारा पीएफएल को गिरवी रखा गया है।

उधारकर्ता/चार्टर्ड का नाम	मांग सूचना की तिथि और राशि साथ में एन पी ए की तिथि	सुरक्षित सम्पत्ति का पता (अचल सम्पत्ति)
(एल.सी. सं. 27900000094, नोएडा सेक्टर 2 शाखा) स्काईटेक कंस्ट्रक्शन प्राइवेट लिमिटेड (कर्जदार) मयंक चावला (सह–कर्जदार 1) राकेश चावला (सह–कर्जदार 2)	दि. 24–07–2026, रु. 1,03,79,487.25/– (रु. एक करोड़ तीन लाख उन्यासी हजार चार सौ सत्तासी एवं पच्चीस पैसे), एन.पी.ए. (31–07–2021)	0.2850 हेक्टेयर (अर्थात् 2850 वर्ग मीटर) खसरा सं. 910 एवं 940 के भाग में स्थित, जीएच प्लॉट सं. 6 की अविभाजित एवं अविभाज्य कुल भूमि का हिस्सा, टाउनशिप जिसे कॉसिंस्स रिपब्लिक के नाम से जाना जाता है (जिसके ट्रेडमार्क के पंजीकरण हेतु आवेदन किया गया है तथा जो उसकी स्वीकृति अथवा उसमें परिवर्तन के अधीन है), ग्राम डूंडाहेड़ा, गाजियाबाद, उत्तर प्रदेश में स्थित
(एल.सी. सं. BLSA0006B1A8, दिल्ली शाखा) यश पाल (कर्जदार) शीला (सह–कर्जदार 1) ब्रह्म सिंह (सह–कर्जदार 2)	दि. 24–10–2026, रु. 45,78,628/– (रु. पैंतालीस लाख अठहत्तर हजार छह सौ अट्ठाईस मात्र), एन.पी.ए. (03–10–2026)	आवासीय भूमि, जिसका क्षेत्रफल 227.17 वर्ग गज अर्थात् 190 वर्ग मीटर है, खाता सं. 00175 एवं खेत सं. 475 में से, ग्राम दादूपुर, दनकौर, परगना दनकौर, तहसील एवं जिला गौतम बुद्ध नगर, उत्तर प्रदेश (जिसे इसके पश्चात् ''उक्त संपत्ति'' कहा जाएगा)।
(एल.सी. सं. BLSA0005B30A, दिल्ली–द्वारका शाखा) फरीदा (कर्जदार) जाकिर (सह–कर्जदार 1)	दि. 24–10–2026, रु. 37,69,629/– (रु. सैंतीस लाख उनहत्तर हजार छह सौ उनतीस मात्र), एन.पी.ए. (03–10–2026)	प्लॉट सं. 20 पर फ्रीहोल्ड आवासीय निर्मित मकान, जिसका क्षेत्रफल 200 वर्ग गज अर्थात् 167.28 वर्ग मी. है, खसरा सं. 510 में से, ग्राम रावली, सोनी एन्क्लेव, परगना दसना, तहसील मोहाना, जिला हापुड़, उत्तर प्रदेश में स्थित है, जिसे इसके पश्चात् ''उक्त संपत्ति'' कहा जाएगा।
(एल.सी. सं. HLSA0000749A, अलीगढ़ शाखा) विनोद कुमार गुप्ता (कर्जदार) श्रीमती वृंदेशी वार्ष्णेय (सह–कर्जदार 1)	दि. 24–10–2026, रु. 32,26,482.29/– (रु. बत्तीस लाख छब्बीस हजार चार सौ बयासी एवं उनतीस पैसे), एन.पी.ए. (03–09–2026)	मकान क्षेत्रफल 156 वर्ग गज = आवास विकास कॉलोनी), मौजा कस्बा कोहल–1, परगना एवं तहसील कोहल, जिला अलीगढ़, जैसा कि स्वत्व विलेख के अनुसार निम्नलिखित सीमाओं:
(एल.सी. सं. BLSA0006DDF8, बुलंदशहर शाखा) असमा (कर्जदार) रिजवान (सह–कर्जदार 1)	दि. 24–10–2026, रु. 32,06,630/– (रु. बत्तीस लाख छह हजार छह सौ तीस मात्र), एन.पी.ए. (03–10–2026)	एक फ्रीहोल्ड आवासीय प्लॉट, जिसका क्षेत्रफल 464.42 वर्ग मीटर खेत सं. 712 के भाग में से, ग्राम/मोहल्ला खुर्जा बाहर चुंगी, परगना एवं तहसील खुर्जा, जिला बुलंदशहर, उत्तर प्रदेश, जिसकी सीमाएँ स्वत्व विलेख के अनुसार निम्नलिखित हैं।
(एल.सी. सं. BLSA0002AB95, हापुड़ शाखा) गुल मोहम्मद (कर्जदार) श्रीमती सितारा (सह–कर्जदार 1) श्रीमती आलिया (सह–कर्जदार 2)	दि. 24–10–2026, रु. 27,78,600.58/– (रु. सत्ताईस लाख अठहत्तर हजार छह सौ एवं अट्ठावन पैसे), एन.पी.ए. (03–10–2026)	आवासीय मकान, जिसका क्षेत्रफल 69.63 वर्ग गज अर्थात् 58.22 वर्ग मीटर है, खसरा सं. 2491 में स्थित, मोहल्ला हरिजनों वाला, कस्बा किठौर, तहसील मवाना एवं जिला मेरठ, जिसकी सीमाएँ निम्नलिखित हैं:
(एल.सी. सं. M0220222, नोएडा शाखा) जगदीश कुमार (कर्जदार) यशोदा कुमारी (सह–कर्जदार 1)	दि. 24–10–2026, रु. 23,52,552/– (रु. तेईस लाख बावन हजार पांच सौ बावन मात्र), एन.पी.ए. (03–10–2026)	प्लॉट सं. 220, जिसका भूमि क्षेत्रफल 167 वर्ग गज अर्थात् 139.63 वर्ग मीटर है, खसरा सं. 303 से संबंधित, ग्राम महलौली, परगना दसना, तहसील एवं जिला गाजियाबाद (उत्तर प्रदेश) के क्षेत्र में स्थित है, जिसे इसके पश्चात् ''उक्त संपत्ति'' कहा जाएगा।
(एल.सी. सं. BLSA00016FAC, आगरा शाखा) अशोक कुमार गुप्ता (कर्जदार) राधारानी (सह–कर्जदार 1) आशीष वार्ष्णेय (सह–कर्जदार 2)	दि. 24–10–2026, रु. 22,47,210/– (रु. बाईस लाख सैंतालीस हजार दो सौ दस मात्र), एन.पी.ए. (03–10–2026)	प्लॉट क्षेत्रफल 209.58 वर्ग गज = 175.22 वर्ग मी, खेत खसरा सं. 197/2 के भाग में से, मौजा हाथरस देहात, परगना एवं तहसील हाथरस, जिला हाथरस, जिसकी सीमाएँ स्वत्व विलेख के अनुसार निम्नलिखित है।
(एल.सी. सं. 20000041400, नोएडा सेक्टर 2 शाखा) विनीता भाटिया (कर्जदार) अलिंद भाटिया (सह–कर्जदार 1)	दि. 24–10–2026, रु. 23,71,287/– (रु. तेईस लाख इकहत्तर हजार दो सौ सत्तासी मात्र), एन.पी.ए. (10–04–2026)	फ्लैट सं. 202, द्वितीय तल, टावर बी1, विंट्री ऐस, प्लॉट सं. जी एच 02, सेक्टर 143, नोएडा, गौतम बुद्ध नगर–201301
(एल.सी. सं. PHHLNOI05000548, नोएडा शाखा) कपिल वैद्य (कर्जदार) पूजा भाटिया (सह–कर्जदार 1) वीणा वैद्य (सह–कर्जदार 2)	दि. 24–10–2026, रु. 27,74,531/– (रु. सत्ताईस लाख चौहत्तर हजार पांच सौ इकतीस मात्र), एन.पी.ए. (08–10–2026)	15253, 15वीं मंजिल, मावेरिक, महागुन मायवुडस, प्लॉट सं.– जीएच–04, सेक्टर–16सी, ग्रेटर नोएडा (पश्चिम), पिन कोड 201307
(एल.सी. सं. BLSA0000F9B0, गाजियाबाद शाखा) इरशाद (कर्जदार) श्रीमती सलमा (सह–कर्जदार 1)	दि. 24–10–2026, रु. 22,70,052.89/– (रु. बाईस लाख सत्तर हजार बावन एवं नवासी पैसे), एन.पी.ए. (08–05–2026)	फ्रीहोल्ड आवासीय प्लॉट, जिसका क्षेत्रफल 150 वर्ग गज है, खसरा सं. 2279 में से, मौजा आबादी कस्बा खेकड़ा, वार्ड सं. 04, मोहल्ला प्रेमपुरी, नगर पालिका परिषद खेकड़ा, परगना बागपत, तहसील खेकड़ा, जिला बागपत, उत्तर प्रदेश में स्थित है। जिसे इसके पश्चात् ''उक्त संपत्ति'' कहा जाएगा।
(एल.सी. सं. 20000042737, नोएडा सेक्टर 2 शाखा) मनीष तेवतिया (कर्जदार) वसुंधरा शर्मा (सह–कर्जदार 1)	दि. 24–10–2026, रु. 26,83,106/– (रु. छब्बीस लाख तिरासी हजार एक सौ छह मात्र), एन.पी.ए. (10–03–2026)	खसरा सं. – 136, प्रथम तल, गली सं. 12, न्यू फ्रेंड्स कॉलोनी, ग्राम खुर्रमपुर, दसना, गाजियाबाद, उत्तर प्रदेश, निकटवर्ती – संजय नगर सेक्टर 23, 201003
(एल.सी. सं. BLSA000B1C14, कानपुर शाखा) मोहम्मद साबिर (कर्जदार) अदनान साबिर (सह–कर्जदार 1)	दि. 24–10–2026, रु. 56,04,650/– (रु. पचपन लाख चार हजार छह सौ पचास मात्र), एन.पी.ए. (03–10–2026)	आवासीय मकान, गाटा सं. 1886, मकान सं. 653, कुल क्षेत्रफल 165.75 वर्ग मीटर, नगर पालिका परिषद, वार्ड सं. 18, तहसील किरावली, जिला आगरा
(एल.सी. सं. SCUBL00F5CA1, कानपुर शाखा) मोहम्मद साबिर (कर्जदार) अदनान साबिर (सह–कर्जदार 1)	दि. 24–10–2026, रु. 12,02,329/– (रु. बारह लाख दो हजार तीन सौ उनतीस मात्र), एन.पी.ए. (03–10–2026)	आवासीय मकान, गाटा सं. 1886, मकान सं. 653, कुल क्षेत्रफल 165.75 वर्ग मीटर, नगर पालिका परिषद, वार्ड सं. 18, तहसील किरावली, जिला आगरा
(एल.सी. सं. 14100002227, करनाल शाखा) कुलदीप सिंह (कर्जदार) स्वीटी दलाल (सह–कर्जदार 1)	दि. 24–07–2026, रु. 33,53,527/– (रु. तैंतीस लाख तिरपन हजार पांच सौ सत्ताईस मात्र), एन.पी.ए. (30–09–2020)	प्लॉट क्षेत्रफल 100 वर्ग गज, रेक्ट. एवं किला सं. 31//2, 3, 4/2/1 के अनुसार, गढ़ी ब्राह्मगान के राजस्व क्षेत्र के भीतर, नयूर विहार की आबादी के भीतर, सोनीपत तथा सोनीपत नगर परिषद की सीमा के भीतर स्थित
(एल.सी. सं. 13700005710, कोलकाता शेक्सपियर सरणी शाखा) रंजीत दास (कर्जदार) नमिता दास (सह–कर्जदार 1)	दि. 24–07–2026, रु. 28,19,534/– (रु. अट्ठाईस लाख उन्नीस हजार पांच सौ चौंतीस मात्र), एन.पी.ए. (31–03–2021)	लगभग 09 सतक भूमि, उसके साथ संरचनाओं सहित, जो आर.एस. डाग सं. 594, एल.आर. डाग सं. 664, आर.एस. खतियान सं. 627, एल. आर. खतियान सं. 387, जे.एल. सं. 146, रे.सा. सं. 1684, तौजी सं. 1 का हिस्सा है, मौजा बरगछिया, थाना हरिपाल, जिला हुगली में स्थित है तथा नालिकुल पूर्व ग्राम पंचायत की सीमाओं के भीतर पश्चिम बंगाल
(एल.सी. सं. 19600042830, गुरुग्राम–एम.जी. रोड शाखा) प्रीति (कर्जदार) विनोद कुमार (सह–कर्जदार 1)	दि. 27–10–2026, रु. 24,60,276/– (रु. चौबीस लाख साठ हजार दो सौ छिहत्तर मात्र), एन.पी.ए. (09–12–2022)	संपत्ति– 55/3, ऊपरी भूतल, सामने की ओर, सफदरजंग एन्क्लेव, अर्जुन नगर, सुखमणि अस्पताल के निकट, दिल्ली, नई दिल्ली, दिल्ली–110029
(एल.सी. सं. M0095709, नोएडा–सेक्टर 2 शाखा) राजेश राजेश (कर्जदार) ऋचा बरतारा (सह–कर्जदार 1) शिल्पा शिल्पा (सह–कर्जदार 2)	दि. 24–10–2026, रु. 22,85,156.58/– (रु. बाईस लाख पचासी हजार एक सौ छप्पन एवं अट्ठावन पैसे), एन.पी.ए. (03–10–2026)	फ्रीहोल्ड आवासीय निर्गित फ्लैट सं. एसएफ– I, द्वितीय तल, जिसका क्षेत्रफल 60 वर्ग गज अर्थात् 540 वर्ग फुट है, प्लॉट सं. बी–35 पर निर्मित, जिसका क्षेत्रफल 150 वर्ग गज अर्थात् 125.415 वर्ग मी. आवासीय कॉलोनी गंगा विहार, ग्राम सादुल्लाबाद, परगना लोनी, तहसील लोनी, जिला गाजियाबाद, उत्तर प्रदेश–201003 में स्थित है, जिसे इसके पश्चात् ''उक्त संपत्ति'' कहा जाएगा।
(एल.सी. सं. 25500001593, दिल्ली पीतमपुरा शाखा) सचिन भारद्वाज (कर्जदार) नंदी भारद्वाज (सह–कर्जदार 1) सौरभ भारद्वाज (सह–कर्जदार 2)	दि. 24–10–2026, रु. 20,51,588/– (रु. बीस लाख इक्यावन हजार पांच सौ अट्ठासी मात्र), एन.पी.ए. (10–04–2026)	प्रथम तल, सामने की ओर, दाहिनी ओर का भाग, प्लॉट सं. 11 पर निर्मित, जिसका क्षेत्रफल 235 वर्ग गज (194.46 वर्ग मीटर) है, महेश विहार, पार्ट–II, ओम विहार, उत्तम नगर, नई दिल्ली में स्थित है। (जिसे इसके पश्चात् ''उक्त संपत्ति'' कहा जाएगा)।
(एल.सी. सं. 24900000931, दिल्ली पीतमपुरा शाखा) गुरविंदर सिंह (कर्जदार) बलजिंदर सिंह (सह–कर्जदार 1)	दि. 24–10–2026, रु. 35,46,140/– (रु. पैंतीस लाख छियालीस हजार एक सौ चालीस मात्र), एन.पी.ए. (08–10–2026)	प्लॉट सं. बी–195, तृतीय तल, पिछली ओर, सैनिक नगर, ब्लॉक–बी, उत्तम नगर, ग्राम मटियाला, दिल्ली–110059

यदि उक्त उधारकर्ता उपरोक्तानुसार पीएफएल को भुगतान करने में विफल रहते हैं, तो पीएफएल अधिनियम की धारा 13(4) और लागू नियमों के तहत उपरोक्त सुरक्षित संपत्तियों के खिलाफ कार्रवाई करेगा, लागत और परिणामों के संबंध में पूरी तरह से उक्त उधारकर्ताओं के जोखिम पर होगा। अधिनियम के तहत उक्त उधारकर्ताओं को पीएफएल की पूर्व लिखित सहमति के बिना, बिक्री, पट्टे या अन्यथा उपरोक्त संपत्तियों को स्थानांतरित करने से प्रतिबंधित किया गया है। कोई भी व्यक्ति जो उक्त अधिनियम या उसके तहत बनाए गए नियमों के प्रावधानों का उल्लंघन करता है या उल्लंघन के लिए उकसाता है, अधिनियम के तहत प्रावधान के अनुसार कारावास और/या दंड के लिए उत्तरदायी होगा।

दिनांक: 31.10.2026, स्थान: दिल्ली **हस्ता./- (प्राधिकृत अधिकारी) पीरामल फाइनेंस लिमिटेड**

affle
Affle 3i Limited
(formerly known as Affle (India) Limited)
Registered Office | A47 Lower Ground Floor, Hauz Khas, Off Amar Bhawan, New Delhi -110016
(P) 0124-4598749 (W) www.affle.com, Email: compliance@affle.com, CIN: L65990DL1994PLC408172

EXTRACT OF STATEMENT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2026

(Amount in INR million, unless otherwise stated)

Particulars	Quarter ended September 30, 2026 (Unaudited)	Half year ended September 30, 2026 (Unaudited)	Quarter ended September 30, 2025 (Unaudited)	Year ended March 31, 2026 (Audited)
Total income	8,036.40	15,758.45	6,689.93	27,875.58
Profit before exceptional items and tax	1,594.55	3,172.42	1,353.34	5,586.67
Net Profit for the periods / year	1,297.89	2,582.28	1,105.13	4,548.51
Total comprehensive income for the periods / year	1,653.19	2,868.17	1,797.87	6,665.00
Paid-up equity share capital (face value INR 2/- per equity share)	281.38	281.38	280.97	281.20
Other equity for the year	-	-	-	36,240.93
Earnings per equity share (face value INR 2/- per equity share)				
Basic:	9.23	18.36	7.88	32.38
Diluted:	9.08	18.07	7.86	32.32

Notes :

1. The above results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on October 30, 2026. The Statutory Auditors have expressed an unmodified audit opinion on these results.
2. **Key standalone financial information:**

Particulars	Quarter ended September 30, 2026 (Unaudited)	Half year ended September 30, 2026 (Unaudited)	Quarter ended September 30, 2025 (Unaudited)	Year ended March 31, 2026 (Audited)
Total income	2,832.67	5,424.43	2,381.97	9,339.49
Net profit for the periods / year	516.45	924.83	300.06	1,339.19
Total comprehensive income for the periods / year	515.29	922.92	300.45	1,338.13

3. The above is an extract of the detailed format of the quarterly financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended.

The full format of the quarterly financial results are available on the websites of stock exchange, **www.bseindia.com** and **www.nseindia.com** and on the website of the Company i.e. **www.affle.com**. Scan the QR code below to view the results on the website of the Company.

By Order of the Board
For Affle 3i Limited
Sd/-
Anuj Khanna Sohum
Chairperson, Managing Director & Chief Executive Officer

Place : Gurugram
Date : October 30, 2026

पीरामल फाइनेंस लिमिटेड (पीएफएल)
पंजीकृत कार्यालय पताः यूनिट नं. 601, 6वीं मंजिल पीरामल अमिटी बिल्डिंग, पीरामल अगस्त्य कॉर्पोरेट पार्क, कमानी जंक्शन, फायर स्टेशन के सामने, एलबीएस मार्ग, कुर्ला (पश्चिम), मुंबई–400070
सीआईएनः L64910MH1984PLC032639, वेबसाइट : www.piramalfinance.com

मांग सूचना

वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित अधिनियम, 2002 की धारा 13(2) के तहत, सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 3(1) के साथ पठित। अधोहस्ताक्षरी वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित अधिनियम, 2002 (उक्त अधिनियम) के प्रवर्तन के तहत पीरामल फाइनेंस लिमिटेड (पीएफएल) (पूर्व में पीरामल कैपिटल एंड हाउसिंग फाइनेंस लिमिटेड) का प्राधिकृत अधिकारी है। सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, प्राधिकृत अधिकारी ने उक्त अधिनियम की धारा 13(2) के तहत मांग नोटिस जारी कर आह्वान किया है निम्नलिखित उधारकर्ता(ओं) (''उक्त उधारकर्ता'') को जारी किए गए संबंधित मांग नोटिस में उल्लिखित राशि चुकाने के लिए नीचे दिया गया है। उपरोक्त के संबंध में, एक बार फिर उक्त उधारकर्ता को इस नोटिस के प्रकाशन से 60 दिनों के भीतर पीएफएल को भुगतान करने का नोटिस दिया जाता है। नीचे दी गई तारीखों से भुगतान और/या वसूली की तारीख तक, अन्य दस्तावेजों/लेखों के साथ पठित ऋण समझौते के तहत देय, उक्त मांग नोटिस में बताए गए अतिरिक्त ब्याज के साथ, नीचे दर्शाई गई राशियों, यदि कोई हो, उक्त उधारकर्ता(ओं) द्वारा निष्पादित। ऋण के उचित पुनर्भुगतान के लिए सुरक्षा के रूप में, निम्नलिखित परिसंपत्तियों को क्रमशः उक्त उधारकर्ता द्वारा पीएफएल को गिरवी रखा गया है।

उधारकर्ता/चार्टर्ड का नाम	मांग सूचना की तिथि और राशि साथ में एन पी ए की तिथि	सुरक्षित सम्पत्ति का पता (अचल सम्पत्ति)
(एल.सी. सं. 29300000251, मुरादाबाद शाखा) राजेन्द्र सिंह (कर्जदार) कुसुम (सह–कर्जदार 1)	दि. 24–07–2026, ₹32,23,621/– (रु. बत्तीस लाख तेईस हजार छह सौ इक्कीस मात्र), एन.पी.ए. (30–04–2021)	खसरा नंबर 748, 749, लकरी फाजलपुर, मोहल्ला – अंबेडकर नगर, पानी की टंकी के पास, मुरादाबाद, मुरादाबाद, उत्तर प्रदेश, पिन कोड 244001, जिसका क्षेत्रफल 140.00 वर्ग मीटर है।
(एल.सी. सं. 06000005085, लखनऊ – एम.एम.एम. मार्ग शाखा) दीपीप तिवारी (कर्जदार) पुष्पा तिवारी (सह–कर्जदार 1)	दि. 24–07–2026, ₹24,77,254.91/– (रु. चौबीस लाख सतहत्तर हजार दो सौ चौवन रुपये और इक्यानवे पैसे मात्र), एन.पी.ए. (08–01–2023)	प्लॉट नंबर 18, जिसका क्षेत्रफल 740 वर्ग फुट है, जो खसरा नंबर 30 के एक भाग में है, कामता, वार्ड – चिनहट, लखनऊ
(एल.सी. सं. 28600001060, हरिद्वार शाखा) अनिल सिंह (कर्जदार) पिंकी पत्नी अनिल सिंह (सह–कर्जदार 1)	दि. 24–07–2026, ₹32,28,524.44/– (रु. बत्तीस लाख अट्ठाईस हजार पांच सौ चौबीस रुपये और चवालीस पैसे मात्र), एन.पी.ए. (04–01–2019)	प्लॉट नंबर 168, खसरा नंबर 399, वाके दारा मिलकाना बैरून दर आबादी, कश्मीरी गार्डन, सहारनपुर, 247001, उत्तर प्रदेश
(एल.सी. सं. BLSA0004CBA1, कानपुर शाखा) आदित्य जायसवाल (कर्जदार) अर्चना जायसवाल (सह–कर्जदार 1)	दि. 24–07–2026, ₹33,63,978.19/– (रु. तैंतीस लाख तिरसठ हजार नौ सौ अठहत्तर रुपये और उन्नीस पैसे मात्र), एन.पी.ए. (06–05–2026)	प्लॉट के ऊपर निर्मित मकान की तीसरी मंजिल पर फ्लैट नंबर टी–1, जो आराजी नंबर 828/1, चंदारी, कानपुर नगर के एक भाग पर है, जिसका कवर्ड एरिया 87.59 वर्ग मीटर तथा इसके साथ 20.06 वर्ग मीटर का अविभाजित भूमि हिस्सा भी शामिल है।
(एल.सी. सं. BLSA00051088, कानपुर शाखा) आदित्य जायसवाल (कर्जदार) अर्चना जायसवाल (सह–कर्जदार 1)	दि. 24–07–2026, ₹18,29,449/– (रु. अठारह लाख उनतीस हजार चार सौ उनचास मात्र), एन.पी.ए. (06–05–2026)	आराजी नंबर 828/1, चंदारी, कानपुर नगर के एक भाग पर प्लॉट के ऊपर निर्मित मकान के भूतल पर दुकान, जिसका क्षेत्रफल 14.30 वर्ग मीटर है।
(एल.सी. सं. BLSA0000AE9E, लखनऊ – गोमती नगर शाखा) मनोज कुमार गुप्ता (कर्जदार) श्रीमती नीता गुप्ता (सह–कर्जदार 1) श्री शिवम गुप्ता (सह–कर्जदार 2)	दि. 24–10–2026, ₹44,02,332/– (रु. चवालीस लाख दो हजार तीन सौ बत्तीस मात्र), एन.पी.ए. (03–10–2026)	पूसरी मंजिल पर वाणिज्यिक गोदाम, जिसका क्षेत्रफल 38.104 वर्ग मीटर है, साथ ही दूसरी मंजिल की खुली छत, जिसका क्षेत्रफल 46.747 वर्ग मीटर जो मकान नंबर 114/92, नया गांव पश्चिम, वार्ड – रानी लक्ष्मीबाई, तहसील एवं जिला लखनऊ में निर्मित है। विक्रय विलेख के अनुसार
(एल.सी. सं. HLSA00003283, लखनऊ गोमती नगर शाखा) आदित्य शुक्ला (कर्जदार) तारा शुक्ला (सह–कर्जदार 1)	दि. 24–10–2026, ₹43,05,142/– (रु. तैंतालीस लाख पाँच हजार एक सौ बयालीस मात्र), एन.पी.ए. (03–10–2026)	खसरा नंबर 493 मिंज, पर प्लॉट, जिसका क्षेत्रफल 2000 वर्ग फुट / 185.873 वर्ग मीटर है, ग्राम – बसहा, वार्ड – विस्तारित क्षेत्र, तहसील – बख्शी का तालाब एवं जिला – लखनऊ। विक्रय अनुबंध के अनुसार
(एल.सी. सं. BLSA00057632, लखनऊ गोमती नगर शाखा) शाहबाज बेग (कर्जदार) श्रीमती मेहरुन्निसा (सह–कर्जदार 1)	दि. 24–10–2026, ₹41,43,122/– (रु. इकतालीस लाख तैंतालीस हजार एक सौ बाईस मात्र), एन.पी.ए. (03–10–2026)	आवासीय प्लॉट, प्लॉट नंबर 2 एवं 3, गाटा नंबर 116, जिसका कुल क्षेत्रफल 3300 वर्ग फुट है, मोहल्ला – हीरा कॉलोनी, वार्ड – गंगोत्री नगर, शहर एवं तहसील – लखीमपुर, परगना एवं जिला – खीरी, उत्तर प्रदेश, प्लॉट नंबर 3 एवं 2, कुल क्षेत्रफल 3300 वर्ग फुट, मोहल्ला – हीरा कॉलोनी, वार्ड – गंगोत्री नगर, शहर एवं तहसील – लखीमपुर, परगना एवं जिला – खीरी
(एल.सी. सं. HLSA000A